

लेखापरीक्षक का प्रतिवेदन और उन पर भारत के नियंत्रक एवं महालेखापरीक्षक की टिप्पणियां।

(ख) उपर्युक्त निगम के कार्यकरण की सरकार द्वारा समीक्षा।

[Placed in Library. *See* No. L.T. 2142/17/20]

II. (1) संविधान के अनुच्छेद 338 के खंड (6) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में):

(क) तमिलनाडु में कुरवन समुदाय के साथ अत्याचार के संबंध में राष्ट्रीय अनुसूचित जाति आयोग (एन.सी.एस.सी.), नई दिल्ली का प्रतिवेदन- 2016.

(ख) उपर्युक्त प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई के संबंध में व्याख्यात्मक ज्ञापन।

(2) ऊपर (क) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाला विवरण (अंग्रेज़ी तथा हिन्दी में)।

[Placed in Library. *See* No. L.T. 2335/17/20]

MESSAGES FROM LOK SABHA

(I) The Mineral Laws (Amendment) Bill, 2020

(II) The Insolvency and Bankruptcy Code (Amendment) Bill, 2020

SECRETARY - GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Mineral Laws (Amendment) Bill, 2020, as passed by Lok Sabha at its sitting held on the 6th March, 2020."

(II)

'In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Insolvency and Bankruptcy Code (Amendment) Bill, 2020, as passed by Lok Sabha at its sitting held on the 6th March, 2020.'

I lay a copy each of the said Bills on the Table.
